

PRICE CONTROL BILL*

DR. KARNI SINGH (Bikaner) : I beg to move for leave to introduce a Bill to control the prices of all essential consumer articles.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to control the prices of all essential consumer articles."

The motion was adopted.

DR. KARNI SINGH : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 19 and 39)

DR. KARNI SINGH (Bikaner) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

DR. KARNI SINGH : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*
(Amendment of Eighth Schedule)

SHRI RATTANLAL BRAHMAN (Darjeeling) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The Motion was adopted.

SHRI RATTANLAL BRAHMAN : I introduce the Bill.

15.34 hrs.

CONSTITUTION (AMENDMENT) BILL—
Contd.

Amendment of article 141 and insertion of new article 143A, etc.) by Shri C.M. Stephen.

MR. DEPUTY-SPEAKER : The House will now take up further consideration of the Constitution (Amendment) Bill moved by Shri Stephen. Out of the two hours allotted for the Bill only 9 minutes have been taken and 1 hour 51 minutes are left. Shri Stephen will continue his speech.

SHRI C. M. STEPHEN (Muvattupuzha) : Mr. Deputy-Speaker, on the last occasion I was trying to spell out the general considerations which persuaded me to move for the consideration of this Bill. Before I pass on to the clauses, there are one or two things that I want to say

As I was trying to explain last time, the Constitution itself considers the law bearing on the Constitution as a class apart, so much so that article 145(3) says :

"The minimum number of Judges who are to sit for the purpose of deciding any case involving a substantial question of law as to the interpretation of this Constitution or for the purpose of hearing any reference under article 143 shall be five."

That shows the approach of the fathers of the Constitution to any issue involving the interpretation of the Constitution or constitutional law, that it is a very important law, a class apart, which has got to be treated with special emphasis and with special precautions.

Now I am endeavouring to sub-divide this constitutional law. The general law bearing on the interpretation of any constitutional law is one thing, but there is another class of law arising from the inter-

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